12.00 Noon

179

PAPERS LAID ON THE TABLE

Statement showing the Bills passed by the Houses of Parliament during the **Hundred and Thirty-eighth Session** of the Rajya Sabha and Assented to by the President.

SECRETARY-GENERAL: Sir, I beg to lay on the Table a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Hundred and Thirty-eighth Session of the Rajya Sabha and assented to by thi president, [Placed in Library, See No. Lr-2748j86J

Report of the Fourth Central Pay Commission—Part I (Volumes I to IV) and Related Papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE (SHRI B. K. GADHVI): Sir, on behalf of Shri Vishwanath Pratap Singh, 1 beg to lay on the Table-

- (i) Report (in English) of the Fourth Central Pay Commission-Part I" < Volumes I to IV).
- (ii) Statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi Version of the Report mentioned at (i) above. [Placed in Library, See No. LT 2734 86 for (i) and (ii)j.

Brahmaputra Board (Association of any person or organisation or its representative to assis or advise the Board) Regulations, 1986.

THE MINISTER OF WATER RE-SOURCES (SHRI B. SHANKARA-NAND): Sir, I beg to lay on the Table, under section 30 of the Brahmaputra Board Act, 1980, a copy (in English and Hindi) of the Ministry of Water Resources Notification G.S.R. No. 278, dated the 12th April, 1986, publishing the Brahmaputra Board (Association of any person or organisation or its representative to assist or advise the [Placed in Board) Regulations. 1986. Library. See No. LT-2777/86]

Notifications under the Customs A*t, 1962 and Related Papers.

on the Table

il. Notifications under the Income Tax Act, 1961.

III. notifications under the Coni al Excise and Salt Act, 1944 and Belated Papers.

SHRI B. K. GADHVI: Sir, I beg to tay on the Table-

- I. A copy each (in English and Hindi) of the following Notifications Or the Ministry of Finance (Department of Revenue) under section 159 ox" the Customs Act, 1962, together with Explanatory Memoranda on the Notifications:-
 - (1) G.S.R. No. 739(E), dated the 8th May, 198C, amending Notification No. 226-Cus., dated the 27th March, 1986, so as to lay down threvised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-
- (2) G.S.R. No. 765(E), dated the loth May, 1986, amending Notification No. 262-Cus. dated the 16th August, 1985. so as to permit the Units in the Falta Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area subject to the conditions that unit has bee_n permitted the do so by the concerned Board of ipproval and on payment of duty on the depreciated value of goods at the time of clearance and at rates in force at the time of their import.
- (3) G.S.R. No. 766(E), dated the 15th May, 1986, amending Notification No. 263-Customs dated the 16th August 198") so a* to permit the units in the Madras Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale

181

outside t'ne zone to the Domestic tariff Area subject to the condition that the unit has been permitted to do so by the concerned Board ot Approval and on pay-, on the depreciated men. value of the goods at the time of cieai ii at rates in force at the tiin_e of the import.

- (4) G.S.R. No. 7. ated the 15th May, 1986, amending Notification No. 339-Customs dated the 21st November, 1985, so as to permit the Units in the Noida Export Processing Zone to dispose of old capital good_s which have been used for at least 3 years for sale outside the Zone to the Domestic Taritl Area subject to the condition that the unit has been permitted to do so by the concerned Board of Approval and on payment of duty on the. depreciated value of the goods at the time of clearance and at rates in force at the time of their import.
- (5) G.S.R. No. 768(E), dated the 15th May, 1986, amending Notification No. 13-Customs dated the 9th February, 1981. so as to extend benefit of exemption from duty also to such hundred per cent Export Oriented Undertakings which supply the goods manufactured by them to the Gas Authority of India Limited against global tender and subject to the production of a certificate from an officer not below the rank of a Joint Secretary in the Ministry" ot Petroleum, to the effect that the goods supplied by the undertakings cannot be manufactured by any other Unit in India.
- (6) G.S.R. No. 793(E), dated the 21st May, 1986. amending Notification No. 226-Customs dated the 27th March. 1986, so as to lay down the revised rates of exchange for conversion of Deutsche Marks and Dutch Guilders into Indian currency or vice versa.

- (7) G.S.R. No. 809(E), dated the 27th May, 1986, amending Notification No. 27-Customs dated the 30th November, 1979, so as to permit the Units in the Santa Electronics Export Processing Zone to dispose of old capital goods which have been used for at least 3 years for sale outside the Zone to the Domestic Tariff Area subject to the condition that the unit has been permitted to do so by the concern on payment of duty on the depre-
- ciated value of goods at the time of clearance and at rates in force at the time of their import.
- (8) G.S.R. No. 822(E), dated the 31st May, 1986, publishing the Customs and Central Excise Duties Drawback (Amendment) Rules, 1986.
- (9) G.S.R. No. 823(E), dated the 31st May, 1986. declaring that the who'ie of the material specified in the Table annexed thereto as is contained in the goods manufactured in India and exported outside India shall, __for the purpose of sub-section "(1) of Section 75, be deemed to be imported ma-
- $(10) \quad G.S.R. \quad Nos. \quad 829(E), \quad \text{and} \quad$ 830(E), dated the 3rd June, 1986, exempting coal tar pitch from basic customs duty in excess of 15 per cent ad-valorem and whole of additional and auxiliary duties of customs.
- (11) G.S.R. No. 838(E), dated the 10th June, 1986, amending Notification No. 13/81-Cus. dated the 9th February. 1981, so as to permit duty free import of packing material to 100 per cent Export Oriented Units to be used by them in connection with the production or packaging of goods for export out of India.
- (12) G.S.R. No. 843(E), dated the 11th June, 198(5, so as ta extend the benefit of duty exemption

183

- on spares of drilling rigs upto 10 per cent of the total C.I.F. value of drilling rigs on annual basis.
- good_s specified therein o_n importation into India for use inside the Cochin Export Processing Zone, Cochin (Kerala State) for the purpose of being used in connection with the manufacture of export goods front the whofe of the Customs duty.
- (14) G.S.R. No. 854(E), dated the 13th June, 1986, exempting the goods covered by Notification No. 340-Customs/86. dated the 13th June, 1986 from who'ie of the auxiliary duty of customs.
- (15) G.S.R. No. 875(E), dated the 17th June, 1986, amending Notification No. 136/86-Cus., dated the 17th February, 1986, so as to withdraw the partial exemption from basic customs duty on printing ink.
- (16) G.S.R. No. 876(S), dated the 17th June, 1986. amending Notication No. 242/86-Cus., dated the 11th April, 1986, so as to include fins and tubes also for the purpose of exemption from basic and additional duties of customs,
- (17) G.S.R. Nos. 877(E) and 878(E), dated the 17th June, 1986 exempting certain specified items for the manufacture of solar energy equipments from the whole of additional and auxiliary basic, duties of customs.
- (18) G.S.R. No. 881(E), dated the 18th June, 1986, amending Notification No. 11-Cus., dated the 21st April, 1986 so as to extend the benefit of partial exemption from customs duty on cork wood and cork waste for manufacture of cricket balls and hockey balls.
- $\begin{array}{cccc} \text{(19)} & \text{G.S.R.} & \text{No.} & 886(\text{E}), & \text{dated} \\ \text{the 18th June, 1986, } & \text{amending} \end{array}$

Notification No. 226-Cus., lated the 27th March, 1986, so as t: lay down the revised rates cf exchange for conversion of Danish Kroners into Indian currency or vice versa.

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- (20) G.S.R. No. 887(E). iated the 19th June. 1986 amending Notification No. 207-Cus. dated the 2nd August, 1976, so as to extend the benefit of duty exemption to machines, appliances, instruments and equipments imported ior the manufacture of patrol crafts required tor anti-smuggling operations,
- (21) G.S.R. No. 890(E). lated the 23rd June, 1986 amending Notification No. 204-Cus. dated the 2nd August, 1976, so as to indicate correctly the name of the concerned administrative Departm-
- (22) G.S.R. No. 905(E), '-.ated the 25th June, 1986, exempting stainless steep strips having certain specifications when imported for the manufacture of tubes for electrical heating elements, from basic customs duty in exc»-3 of 60 per cent ad valorem.
- (23) G.S.R. No. 911(E), the 27th June. 1986, amending Notifications No. 2-Customs dated the 1st January. 1979, 210-Customs. dated the 1st July, 1985 and 255-Cus. dated t'ne 17th April. 1986 regarding customs duty exemptions on melting scrap, iron and hot briquitted iron, to as to extend their validity in to 30th September, 1986.
- (24)' G.S.R. No. 912(E). dated the 27th June, 1986, amending Notification No. 216-Cus. dated the 3rd July, 1985 regarding customs duty exemption on components required for the manufacture of forklift trucks, so as to extend its validity up to the 30th June. 1987.
- (25) G.S.R. No. 917(E). dated the 27th June, 1986, laying down

185

- the rates of exchange for conversion of certain foreign currencies into Indian Currency or vice Versa, with effect from the 1st day of July, 1986, in supersession Of Notification No. 226/86-Cus. toms G.S.R. No. 554(E), dated the 27th March, 1986.
- (26) G.S.R. Nos. 922(E) and 923(E), dated the 30th June, 1986, amending' Notification No. 213-Cus. dated 1st July, 1985, regarding exemption from basic customs duty in excess of 15 per cent ad valorem on carbon steel billets other than forging quality billets and billets for seamless steel tubes ASTME-45 so as to extend its validity up to the 30th June, 1987 and to insert a comma after the words -carbon steel bidets' in the said Notification
- (27.) G.S.R. No. 924(E), dated the 30th June, 1986, amending Notification No. 106-Cus. dated the 18th August, 1980 regarding exemption from basic and additional duties of customs on coking and so as to extend its validity upto the 30th June, 1987.
- (28) G.S.R. No. 932(E), dated the 4th July, 1986, amending Notification No. 77-Cus. dated Ihe 17th April, 1980, so as to allow clearance of samples of goods manufacutred by the Units in the Kandla Free Trade Zone if cleared for the purpose of display and canvassing outside the Zone on payment of appropriate duty within the overall limit of 25 per cent of production permitted to be cleared to Domestic Taritl Area. [Placed in Library. See No. LT-2742/86 for (1) to (287)].
- II. A copy each (in F.tiftlish and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 296 of the Income Tax Act, 1961, granting exemption under section 10(23C) (iv) of the said Act:-^

- (1) S.O. No. 2229, dated the 14th June, 1986, regarding grant of exemption to Hamdard Dawakhana (Wakf) for the period covered by assessment years 1984-85 to 1987-88
- (2) S.O. No. 2230, dated the 14th June, 1986, regarding grant of exemption to Medical Research Foundation Madras for the period covered by the assessment years 1984-85 to 1986-87.
- (3) S.O. No. 2231, dated the 14th June, 1986, regarding grant of exemption to Vivekananda Rock Memorial and Vivekananda Kendra, Madras, for the period covered by the assessment years 1986-87 to 1988-89.
- (.4) S.O. No. 2232, dated the 14th June 1986, regarding grant of exemption to Society for Promotion of Waste-Lands Development for the period covered by the assessment years 1983-84 to 1986-87.
- S.O. No. 2233, dated the 14th June. 1986, regarding grant of exemption t_0 Assam Roftes Group Insurance Scheme for the period covered by 1% assessment years 1982-83 to 1986-87.
- (6) S.O. 2234, dated the 14th June, 1986, amending Notification No. 6182, dated the 2nd April. 1985, so as to substitute People's Action for Development (Maharashtra) for People's Action for Development, (India) Maharashtra State Committee for purposes of grant of exemption.
- (7) S.O. No. 2235, dated the 14th June. 1986, regarding grant of exemption to the Cowasjee Jehangir Charirable Trust, Bombay, for the period covered by the assessment

years 1934-85 to 1986-87.

Papers laid

- (8) S.O. No. 2236, dated the 14th June, 1986, regarding grant of exemption to the $\bar{}$ Theosophica \pm Society, Adyar, Madras, lor the iod covered by the assessment years 1987-88 to 1989-90.
- (9) S.O. No. 2237, dated the 14th June, 1986, regarding grant of" exemption to German Leprosy Relief Association Rehabilitation Fund for the period covered by the assessment years 1985-86 to 1987-
- (10) S.O. No. 2238, dated the 14th June, 1986, regarding grant of exemption to Gujarat Chief Ministers' Relief Fund Ior the period covered by the assessment years 1934-85 to 1986-87.
- (11) S.O. No. 2239, dated the 14th June, 1986, regarding grant of exemption to Institute of Ran" Transport for the period covered by the assessment years 1986-87 to 1988-89.
- (12) S.O. No. 2240, dated the 14th June, 1986, regarding grant of exemption to Adult Training Centre (Trust) for the Blind for the period covered by the assessment years 1983-84 to 1986-87.
- 3) S.O. No. 2242, dated the 14th June, 1986, regarding grant of exemption to Churhat Childrens' Welfare Society for the period covered by the assessment years 1986-87 to 1988-89.
- (14) S.O. No. 2243. dated the 14th June, 1986, regarding grant of exemption to the Muncherjee Banajee Nowrojee Industrial Home for the Blind, Bombay', for the period covered by the assessment years 1985-86 to 1987-88.
- (15)" S.O. No. 2244, dated the 14th June, 1986, regarding grant I

of exemption to Servants of India Society, Pune, ior the period covered by the assessment years 1985-86 to 1937-88.

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- (16) S.O. No. 2245, dated the 14th June, 1986 regarding grant of exemption to Amalgamated Tamil Nadu, Shares of Post "War Services Reconstruction and Rehabilitation of Ex-servicemen Fund for the period covered by the assessment years 1985-86 to
- (17) S.O. No. .".246, dated the 14th June, 1986, regarding grant of exemption to Raja Rammohun Roy Library Foundation, Calcutta. for the period covered by the assessment year 1984-85 to 1987-88.
- (18) S.O. No. 2247, dated the 14th June, 1986, regarding grant of exemption to Tamil Nadu Ex-Personnel Benevolent services Fund. Madras, for the years 1985-86 to 1987-88.
- (19) S.O. No. 2248 dated the 14th June, 1986, regarding grant of exemption to Helpage India for the period covered by assessment years 1984-85 to 1987-88. [Placed in Library. See No. LT-2741/86 tor (1) and (19)].
- III. A copy each (in English and Hindi) of the following Notifications Of the Ministry of Finance (Department of Revenue) under sub-section 2 of section 38 of the Central Excise and Salt Act, 1944 together with Bxplantory Memoranda on the Notifica-
 - (i) G. S. R. No. 737 OS), dated the 8th May, 1986 publishing the Central Excise (13th Amendmest) Rules, 1986.
- (ii) G. S. R. No. 770 05), dated the 15th May i986, publishing the Central Excise (14th Amendment) Rules, 1986. [Placed in Library See No. LT-2739/86 for (i) and (ii)]